



# महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ६, अंक २४(२) ]

गुरुवार, जून २५, २०२०/आषाढ ४, शके १९४२

[ पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक ४९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Village Panchayats (Amendment) Ordinance, 2020 (Mah. Ord. X of 2020), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,  
Secretary (Legislation) to Government,  
Law and Judiciary Department.

(Translation in English of the Maharashtra Village Panchayats  
(Amendment) Ordinance, 2020 (Mah. Ord. X of 2020), published under  
the authority of the Governor).

## RURAL DEVELOPMENT DEPARTMENT

Bandhkam Bhavan, 25, Marzban Path, Fort,  
Mumbai 400 001, dated the 25th June 2020.

## MAHARASHTRA ORDINANCE No. X OF 2020.

### AN ORDINANCE

*further to amend the Maharashtra Village Panchayats Act.*

**WHEREAS** both Houses of the State Legislature are not in session;

**AND WHEREAS** the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Village Panchayats Act, for the purposes hereinafter appearing ;

III of  
1959.

(१)

**NOW, THEREFORE**, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title and commencement.

1. (1) This Ordinance may be called the Maharashtra Village Panchayats (Amendment) Ordinance, 2020.

(2) It shall come into force at once.

Amendment of section 151 of III of 1959.

2. In section 151 of the Maharashtra Village Panchayats Act, in sub-section (1), in clause (a), after the proviso, the following proviso shall be added, namely :—

“Provided further that, if due to natural calamity or emergency or war or financial emergency or administrative difficulties or epidemic disease, the *panchayat* elections could not be held by the State Election Commission as per the schedule, then, the State Government may, by notification in the *Official Gazette*, appoint a suitable person as the administrator on such *panchayat*.”

## STATEMENT

Section 151 (1) (a) of the Maharashtra Village Panchayats Act, (111 of 1959) provides that, if at any time, it appears to the State Government that a *panchayat* has not been legally constituted under the said Act, then the State Government may, by notification in the *Official Gazette*, dissolve such *panchayat* and by the same notification or like notification, cause all or any of the powers and duties performed by such person, or persons, in such manner and for such period and subject to such conditions as it may think fit. The said notification ceases to have effect from the date on which the first meeting of the reconstituted *panchayat* is held under section 28 of the said Act.

2. The term of 1566 *Gram Panchayats* in 19 Districts of the State are about to end between April 2020 to June 2020 and 12668 *Gram Panchayats* are about to end between July 2020 to December 2020. Given the current outbreak of Covid 19 pandemic in the country, as well as, in the Maharashtra as also the lockdowns announced by the Central Government and the State Government, from time to time, there is uncertainty as to when the elections to these *panchayats* could be held by the State Election Commission.

In view of this, it is expedient to provide that, if due to natural calamity or emergency or war or financial emergency or administrative difficulties or epidemic disease, etc., the *panchayat* elections could not be held by the State Election Commission as per the schedule, then, the State Government may appoint a suitable person as the administrator on such *panchayat*.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Village Panchayats Act (III of 1959), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,  
dated the 24th June 2020.

BHAGAT SINGH KOSHYARI,  
Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

ARVIND KUMAR,  
Additional Chief Secretary to Government.